

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.245/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 6 crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Limited towards surrender of Stage II Connectivity at Bhadla II Pooling Station.
- Petitioners : Adani Renewable Energy Holding Eighteen Pvt. Ltd. (AREHEPL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **22.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, AREHEPL
Shri Mridul Chakravarty, Advocate, AREHEPL
Shri Chetan Garg, Advocate, AREHEPL
Ms. Lavanya Panwar, Advocate, AREHEPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the instant Petition had been filed, *inter alia*, seeking a refund of Rs. 6 crores deposited by the Petitioner No.1 on 13.12.2023 against the Bank Guarantee invocation as triggered by the Respondent No.1, CTUIL on account of the surrender of Stage II connectivity at Bhadla II PS by the Petitioner No.1.

2. Learned counsel for Respondent No.1 accepted the notice and sought four weeks to file a reply in the matter.

3. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their reply within four weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.



4. The Petition will be listed for the hearing on **6.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)